In the Central Administrative Tribunal Principal Bench: New Delhi

DA No.804/87

Date of decision: 20.11.1992.

Shri Jai Chand

...Petitioner

Versus

Lt. Governor, through Secretary (Home), Delhi Administration, Old Secretariat, Delhi & two others

.. Respondents

Coram: -

The Hon'ble Mr. Justice V.S. Malimath, Chairman The Hon'ble Mr. I.K. Rásgotra, Member(A)

For the petitioner

: Shri P.P. Khurana, Counsel.

For the respondents

: Shri S.Luthra, proxy counsel for Mrs. Geeta Luthra, counsel for the respondents.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

Shri Khurana, learned counsel for the petitioner submitted that in view of the fact that the petitioner has since secured further promotion as Sub Inspector of Police with effect from 15.10.1991, he would not like to pursue this petition. It is accordingly dismissed.

No costs.

(I.K. Rasgotra)
Member(A)

(V.S. Malimath) Chairman

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